

network to various newspapers all over the country.

In view of the existing adequate arrangements, there is no proposal to create a 'pool of information'.

Indo-US collaboration in research ventures

317. SHRI PARVATHANENI UPENDRA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration for increased collaboration in research ventures between India and the United States in the scientific and technological fields; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS, AND SPACE (SHRI K. R. NARAYANAN): (a) and (b) The 8th Meeting of the Indo-US Subcommission on Science and Technology was held at Washington, D.C. on September 22-24, 1986, to further the collaboration in the following S&T fields;

(i) Physical and Material Sciences;

(ii) Earth, Atmosphere and Marine Sciences;

(iii) Energy;

(iv) Environment and Ecology;

(v) Information Science & Technology;

(vi) Health, Medical and Life Sciences

In addition, it was agreed that the popularization of science was an important area which should be given increased support and emphasis in cooperative activities under the Sub-commission.

Manufacture of Patrol Aircraft for the Navy

318. SHRI PARVATHANENI UPENDRA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to manufacture fast attack patrol aircraft for the Indian Navy; and

(b) if so, what are the details regarding its production schedule?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ PATIL): (a) and (b) There is no proposal for construction of fast patrol aircraft for the Indian Navy. However, M/s HAL are commencing the licence production of the Dornier aircraft, which shall be utilized for Coastal reconnaissance role.

Preventing entry to ticket holders for the One Day International Cricket Match at Delhi

319. SHRI PARVATHANENI UPENDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of persons who had valid tickets for the one-day international cricket match at Delhi could not gain entry into the Stadium as they were prevented by the Delhi Police; and

(b) if so, what are the reasons therefore and whether any action has been taken against police officers responsible for causing inconvenience to the ticket holders?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The Police was deployed at the venue of the match only for maintenance of law and order. The checking of entry on the basis of valid